

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'SMC-2' BENCH,
NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND

MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

**ITA No.8754/DEL/2019
[Assessment Year: 2004-05]**

Rama Containers (P) Ltd. C/o-M/s RRA TAXINDIA, D-28, South Extn. Part-1, New Delhi-110049	Income Tax Officer, Ward-15(2), New Delhi-110001
PAN-AAACR7502D	
Appellant	Respondent

Appellant by	Ms. Monika Ghai, CA
Respondent by	Sh. Anil Kumar Gupta, DR

Date of Hearing	04.03.2021
Date of Pronouncement	04.03.2021

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the CIT(A)-31, New Delhi, dated 25.09.2019, pertaining to Assessment Year 2004-05.

2. Vide application dated 10.01.2021, the assessee requested for the withdrawal of the appeal as the dispute has been settled under the Direct Tax Vivad Se Vishwas Scheme.

3. Noting the contents of the application, the appeal of the assessee is dismissed as withdrawn.

Decisions announced in the open court in the presence of representatives of both the sides on 04/03/2021.

Sd/-

**[SUCHITRA KAMBLE]
JUDICIAL MEMBER**

Delhi; Dated: 04/03/2021.

Shekhar, Sr. P.S

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi